



**NATIONAL ACADEMY OF CUSTOMS, EXCISE & NARCOTICS**  
**POST OFFICE LANE, BHANDUP (EAST):MUMBAI – 400 042**  
**Phone No. 022 – 25666770/25666771 : Fax No. 022 – 25666780**  
**Email : [nacn Mumbai@gmail.com](mailto:nacn Mumbai@gmail.com)**

**CONFIDENTIAL/TIME BOUND**

F.No.VI-Estt(7)2/2015/NACEN/WR  
Mumbai, 31<sup>st</sup> May, 2016

To,

All Principal Chief Commissioners/Chief Commissioners of Customs  
All Principal Commissioners/Commissioners of Customs,

Sir/Madam,

Sub :- Departmental Examination for Confirmation of Appraiser/Examiner and  
Preventive Officer in the month of August, 2016 – reg.

\*\*\*\*\*

In accordance with the letter F.No.A-34011/1/2003-Ad.III A dated 13.08.2003 of CBEC, D.O. letter F.No. I(15)3/2005-NACEN/8511 dated 17.10.2005 of Addl. Director General, NACEN, Faridabad, and letters F.No.VI/Estt/36/02/2012- NACEN/86 to 97 dated 05.01.2016 from Additional Director (Exam), NACEN, Faridabad forwarding the Annual Calendar of Departmental Examination for the year 2016-2017, it has been decided to conduct the next Departmental Examination for Confirmation as Appraiser/Examiner and Preventive Officer in the month of **August, 2016** as per Departmental Examination (Central Excise and Customs) Rules 2008 dated 20.12.2008. The schedule of the examination and syllabi are separately given in **Annexure I & II**.

2. It is requested that necessary instructions be given to the respective Cadre Controlling Authorities to make arrangements to conduct the examination on the scheduled dates.

3 NACEN, Mumbai shall make arrangements for sending the question papers to the concerned Commissionerate Head Quarters. The dispatch/distribution of the packets containing question papers intended for various centers of examination may be done at the Commissionerates' end. This would ensure timely receipt of the question papers at the examination center.

Contd...2/-

4. In order to enable this Academy to plan preparation of the requisite number of question papers and their timely dispatch, requirements of each Commissionerate may be sent in the prescribed proforma vide **Annexure-III** to Shri A.B. Hardasani, Assistant Director, NACEN, Post Office Lane, Bhandup (East), Mumbai- 400 042 (Tel No.022-25666774/Fax No.25666780) so as to **reach this office by 20.06.2016**. Beyond this date, it may not be possible to consider request for increase in the number of candidates. While informing the requirement, the post for which the examination is to be conducted should be clearly mentioned.

5. Efforts would be made to ensure that question papers reach you by **20.07.2016**. However, it is requested to closely monitor the receipt of the sealed packets of the question papers, intended for various examination centers under your charge and any variation on account of non-receipt of the question papers may be brought to the notice of the undersigned immediately.

6. The Cadre Controlling Authorities may inform the eligible officers who are on deputation with/to the Directorates/Departments/Organizations and include their requirements also.

7. The Cadre Controlling Authorities may ensure satisfaction of the eligibility criteria of the candidates as the same would fall outside the purview of NACEN and hence no correspondence on this account need to be forwarded to NACEN, Mumbai.

Confirmation of receipt of this communication may be sent by FAX/Speed Post.

Yours faithfully,



(P.K.DASH) 31/5/16

PR. ADDITIONAL DIRECTOR GENERAL

Encl.:- As above

## ANNEXURE – I

### Departmental Examination of Appraiser/Examiner/Preventive Officer for confirmation.

AUGUST – 2016

S.No.	Paper	Subject	Date	Time	Marks	Passing Marks
1	PAPER-I	Customs Law (without books)	03.08.2016	10.00 hrs to 13.00 hrs	100	50
2	PAPER-II	Customs & Allied Law (with books)	03.08.2016	14.00 hrs to 17.00 hrs	100	50
3	PAPER-III	Law Allied to Customs & Service Regulations (with books except CCS (Conduct) Rules)	04.08.2016	10.00 hrs to 13.00 hrs	100	50
4	PAPER-IV	Local orders of the Custom House	04.08.2016	14.00 hrs to 17.00 hrs	100	50
5	PAPER-V	Commercial Practice, Mercantile Law, Economic & Commercial Geography and General Knowledge	05.08.2016	10.00 hrs to 13.00 hrs	100	50
6	PAPER-VI	Hindi	05.08.2016	14.00 hrs to 16.00 hrs	100	50

## ANNEXURE – II

### **SYLLABUS FOR APPRAISERS AND EXAMINERS**

#### PAPER – I –

##### CUSTOMS LAW (WITHOUT BOOKS)

1. The customs Act, 1962
2. The Customs Manual (Latest edition)
3. The central Appraising Manual
4. The Customs Tariff Act, 1975.
5. The Indian Customs Electronic Data Inter-change system Handbook for Customs officers.

#### PAPER-II –

##### CUSTOMS & ALLIED LAW (WITH BOOKS)

1. The Customs Act, 1962 and the rules and regulations made there under.
2. The customs Tariff Act, 1975 and all other Acts for the time being in force imposing duties of Customs on goods imported into or exported out of India.
3. The Customs Tariff Guide, public and Departmental issues.
4. The special Economic Zones Act, 2005
5. Export Incentive Schemes Export oriented units, duty exemption entitlement certificate, duty entitlement pass book, Export promotion capital goods, duty free replenishment certificate, etc.
6. The Provisional Collection of Taxes Act, 1931 (16 of 1931)
7. Conservation of Foreign Exchange and prevention of Smuggling Activities Act, 1974 (52 of 1974).
8. Narcotics Drugs and Psychotropic Substances Act, 1985(61 of 1985)
9. Prevention of Illicit Traffic in Narcotics Drugs and Psychotropic Substances Act, 1988 (46 of 1988)
10. Imposing cess on various commodities.
11. International Customs conventions and Protocol, Convention on International

Trade in Endangered species of Wild fauna and flora, Convention on containers Movements, hazardous wastes, montreal protocol.

12. Intellectual Property Rights, trade related aspects of intellectual property rights and counterfeit piracy.
13. The Indian stamp act, 1899 (II of 1899), section 2(5) and schedule I, Articles 15, 19, 24, 26 and 34.
14. The arms Act, 1959 ( 54 of 1959).

#### PAPER-III -

#### LAW ALLIED TO CUSTOMS AND SERVICE REGULATIONS (WITH BOOKS EXCEPT GOVERNMENT SERVANT'S CONDUCT RULES)

1. The foreign Trade (Development and Regulation) Act, 1922.
2. The Indian Evidence Act, 1872.
3. The central civil services (conduct) rules, 1964.
4. The central civil services (leave) rules, 1972.
5. The central civil services (classification, control and appeal) rules 1965.
6. Relevant portions of the Code of Criminal procedure, 1973 and the code of Civil procedure, 1908.
7. The prevention of Money laundering Act, 2002 (15 of 2003).
8. The Foreign exchange management Act, 1999.

#### PAPER – IV

#### LOCAL ORDERS OF THE CUSTOM HOUSE

1. Board circulars and instructions.
2. Public Notices.
3. Local supplement to the Customs Manual.
4. Rules and orders in force in the local custom house which are included in the standing orders and the Departmental orders and all instructions relating to the particular Customs house which are contained in the manual of the Customs House.

## PAPER –V

COMMERCIAL PRACTICE, MERCANTILE LAW, ECONOMIC AND COMMERCIAL GEOGRAPHY AND GENERAL KNOWLEDGE).

1. Mercantile Law- only general knowledge will be required.
2. Commercial practice- only general knowledge will be required.
3. Elementary Banking and Accountancy.
4. Geography- Geography of the world; knowledge of the situation of countries with their principal sea port trade routes and articles of commerce and their overseas possessions. Particular knowledge will be required of the physical and commercial geography of India.
5. General knowledge – The candidate will be expected to be able to write a precis and answer questions involving the use of common English phraseology with some knowledge of current affairs.

## PAPER – VI

### HINDI

The examination in Hindi will comprise the following.

1. Translation of a passage from English to Hindi and from Hindi to English.
2. Correction of sentences and giving Hindi words equivalents for English words.
3. Answer from the Hindi passage.
4. Conversation.
5. Reading of petitions and documents written in manuscripts in Hindi.
6. Classification of Official Language Act, 1963 (19 of 1963) and
7. Knowledge of Hindi rules and regulations.

Note : The candidates are advised to study the following books.

- |                                   |  |
|-----------------------------------|--|
| 1. Rashtriya Bhasha parts I to IV | Indian press Ltd, Allahabad.                               |
| 2. Hindi Rachana Parts I to III   | Dakshin Bharat Hindustani Parchar sabha<br>Madras.         |
| 3. Hindi in thirty days           | Pt.Duiary Lal Bhargava, Ganga fine arts<br>press, Lucknow. |

PAPER – VII VIVA VOICE

THE CANDIDATES WILL BE EXAMINED ORALLY TO TEST THEIR GENERAL FITNESS FOR SERVICE BY A BOARD OF EXAMINERS WITH THE COMMISSIONER AS CHAIRMAN AND TWO OFFICERS NOT LOWER IN RANK THAN ASSISTANT COMMISSIONERS AS MEMBERS.

**ANNEXURE – II**  
**SYLLABUS FOR PREVENTIVE OFFICERS**

**PAPER – I –**

**CUSTOMS LAW (WITHOUT BOOKS)**

1. The customs Act, 1962
2. The Customs Manual (Latest edition)
3. Preventive service Manual
4. The Customs Tariff Act, 1975.
5. The Indian Customs Electronic Data Inter-change system Handbook for Customs officers.



**PAPER-II –**

**CUSTOMS & ALLIED LAW (WITH BOOKS)**

1. The Customs Act, 1962 and the rules and regulations made there under.
2. The customs Tariff Act, 1975 and all other Acts for the time being in force imposing duties of Customs on goods imported into or exported out of India.
3. The Customs Tariff Guide, public and Departmental issues.
4. The special Economic Zones Act, 2005
5. Export Incentive Schemes Export oriented units, duty exemption entitlement certificate, duty entitlement pass book, Export promotion capital goods, duty free replenishment certificate, etc.
6. The Provisional Collection of Taxes Act, 1931.
7. Conservation of Foreign Exchange and prevention of Smuggling Activities Act, 1974 (53 of 1974).
8. Narcotics Drugs and Psychotropic Substances Act, 1985(61 of 1985)
9. Prevention of Illicit Traffic in Narcotics Drugs and Psychotropic Substances Act, 1988 (46 of 1988)
10. Imposing cess on various commodities.
11. International Customs conventions and Protocol, Convention on International Trade in Endangered species of Wild fauna and flora, Convention on containers Movements, hazardous wastes, montreal protocol.
12. Intellectual Property Rights, trade related aspects of intellectual property rights and counterfeit piracy.
13. The Indian stamp act, 1899 (II of 1899), section 2(5) and schedule I, Articles 15, 19, 24, 26 and 34.
14. The arms Act, 1959 ( 54 of 1959).

### **PAPER-III**

#### **LAW ALLIED TO CUSTOMS AND SERVICE REGULATIONS (WITH BOOKS EXCEPT FOR ITEM NO. 5)**

1. The foreign Trade (Development and Regulation) Act, 1992.
2. The Indian Evidence Act, 1872.
3. The prevention of Money laundering Act, 2002 (15 of 2003).
4. The Foreign exchange management Act, 1999.
5. The central civil services (conduct) rules, 1964.
6. The central civil services (leave) rules, 1972.
7. The central civil services (classification, control and appeal) rules 1965.
8. Relevant portions of the Code of Criminal procedure, 1973 and the code of Civil procedure, 1908.

**PAPER – IV**

**LOCAL ORDERS OF THE CUSTOM HOUSE  
( WITHOUT BOOKS )**

1. Board circulars and instructions.
2. Public Notices.
3. Local supplement to the Customs Manual.
4. Rules and orders in force in the local custom house which are included in the standing orders and the Departmental orders and all instructions relating to the particular Customs house which are contained in the manual of the Customs House.

**PAPER –V**

**COMMERCIAL PRACTICE, MERCANTILE LAW, ECONOMIC AND COMMERCIAL  
GEOGRAPHY AND GENERAL KNOWLEDGE).  
( WITHOUT BOOKS )**

1. Mercantile Law- only general knowledge will be required.
2. Commercial practice- only general knowledge will be required.
3. Elementary Banking and Accountancy.
4. Geography- Geography of the world; knowledge of the situation of countries with their principal sea port trade routes and articles of commerce and their overseas possessions. Particular knowledge will be required of the physical and commercial geography of India.
5. General knowledge – The candidate will be expected to be able to write a precis and answer questions involving the use of common English phraseology with some knowledge of current affairs.

**PAPER – VI -**

**HINDI**

The examination in Hindi will comprise the following.

1. Translation of a passage from English to Hindi and from Hindi to English.
2. Correction of sentences and giving Hindi words equivalents for English words.
3. Answer from the Hindi passage.
4. Conversation.
5. Reading of petitions and documents written in manuscripts in Hindi.
6. Classification of Official Language Act, 1963 (19 of 1963) and
7. Knowledge of Hindi rules and regulations.

Note : The candidates are advised to study the following books.

- |                                   |  |
|-----------------------------------|--|
| 1. Rashtriya Bhasha parts I to IV | Indian press Ltd, Allahabad.                               |
| 2. Hindi Rachana Parts I to III   | Dakshin Bharat Hindustani Parchar sabha<br>Madras.         |
| 3. Hindi in thirty days           | Pt.Duiary Lal Bhargava, Ganga fine arts<br>press, Lucknow. |

**PAPER – VII VIVA VOICE**

THE CANDIDATES WILL BE EXAMINED ORALLY TO TEST THEIR GENERAL FITNESS FOR SERVICE BY A BOARD OF EXAMINERS WITH THE COMMISSIONER AS CHAIRMAN AND TWO OFFICERS NOT LOWER IN RANK THAN ASSISTANT COMMISSIONERS AS MEMBERS.

**ANNEXURE – III**

S. NO.	NAME OF THE COMMISSIONERATE	NAME OF THE CENTRE OF EXAMINATION	NAME & ADDRESS, TEL. NO.** & FAX NO. OF THE OFFICER WHO WOULD BE RESPONSIBLE FOR THE CONDUCT OF EXAMINATION AND TO WHOM THE QUESTION PAPERS ARE TO BE SENT	NO. OF CANDIDATES (INDICATE WHETHER APPRAISER/EX AMINER OR PREVENTIVE OFFICER) TAKING EXAMINATION AT THE CENTRE AND PAPER WISE AND SUBJECT WISE LIKE PAPER-I PAPER-II PAPER-III PAPER-IV PAPER-V & PAPER –VI
1	2	3	4	5

**\*\* PLEASE GIVE THE EXACT TELEPHONE NO. OF THE OFFICER WHO WILL BE RESPONSIBLE FOR CONDUCTING THE EXAMINATION, SO THAT THIS ACADEMY CAN CONDUCT THE PERSON IN CASE OF ANY EMERGENCY.**